# Central Administrative Tribunal Principal Bench, New Delhi

## OA No. 3530/2015

New Delhi, this the 01<sup>St</sup> day of August, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

OM Prakash S/o Late Sh. Lal R/o H.No.3612, Sector 15, Sonipat, Haryana

..Applicant

(By Advocate: None present)

#### Versus

- 1. The Director
  Employee State Insurance Corporation
  C-149, Okla Industrial Area, Ph-1
  New Delhi-110020.
- Joint Director (E.I.)
   Employee State Insurance Corporation
   Headquarters
   Panchdeep Bhawan
   CIG Road New Delhi-110002 .... Respondents

(By Advocate: Mr. Ankur Chhibber with Mr. NItish Negi)

### ORDER (ORAL)

## By Hon'ble Mrs. Jasmine Ahmed, Member (J);-

It is the contention of the learned counsel for the respondents that nobody has appeared for the last two dates. We have persued the order sheets and found that none appeared on 24.04.2017 and 03.04.2017 on behalf of the applicant. We feel that the applicant has lost interest in pursuing his case. Accordingly, the OA is dismissed in default and for non-prosecution.

(Shekhar Agarwal) Member (A) (Jasmine Ahmed) Member (J)

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